

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-34/2001
MA-19/2001

New Delhi this the 5th day of January, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Smt. Nirmal Miglani,
W/o Sh. Girish Mohan Miglani,
working at GG Sr. Sec. School,
JJ Colony Nangloi, Delhi-41.
2. Sh. Raghbir Singh,
S/o Sh. Ishwar Singh,
working at GBSSS, JJ Colony No. 2,
Nangloi, Delhi-41.
3. Sh. Rohtas Singh,
S/o Sh. Pyare Lal,
working at GBSSS, JJ Colony No. 2,
Nangloi, Delhi-41
4. Sh. Ram Raj Kaushik,
S/o Sh. Ram Sarup,
working at GBSSS Mundka,
Delhi-41.
5. Smt. Krishna Wanti Malik,
S/o Sh. Ladhe Ram,
working at GG Sr. Sec. School,
JJ Colony, Nangloi, Delhi-41.
6. Smt. Uma Devi,
W/o Sh. Purshotam Dutt,
working at JJ Sr. Sec. School,
JJ colony, Nangloi, Delhi-41. Applicants

(through Sh. U. Srivastava, Advocate)

Versus

1. Govt. of NCT Delhi, through
the Chief Secretary,
5, Sham Nath Marg,
New Delhi.
2. The Director of Education,
Directorate of Education,
Delhi Administration,
Old Secretariat,
New Delhi.
3. The Dy. Controller of Accounts,
Govt. of NCT Delhi, Director of
Education, Pension Branch,
Old Secretariat,
New Delhi. Respondents

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ORDER (ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicants seek a direction to respondents to fix their pay at par with the scale of NCT Teachers in the revised pay scale of Rs. 5500-9000 and not in the scale of NCT Teachers i.e. Rs. 5000-8000.

2. We have heard applicants' counsel Sh. U. Srivastava who states that applicants are identically placed as the applicants in OA-1459/98 (Ved Pal Khare & Ors. Vs. Govt. of NCT Delhi & Ors.) decided on 12.12.2000.

3. If these assertions are correct, this O.A. is disposed of in terms of the Tribunal's order dated 12.12.2000 in OA-1459/98 (Ved Pal Khare & Ors. Vs. Govt. of NCT Delhi & Ors.)

No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

Adige
(S.R. Adige)
Vice-Chairman(A)

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